

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 30th day of January 2002.

QUORUM : HON. MR. S. DAYAL, A.M.

HON. MR. RAFIQUDDIN, J.M.

CCA Nos. 27 and 39 of 1999

in

O.A. NO. 1217 of 1992.

Shiv Murti & Others.....

..... Petitioners.

Counsel for petitioners : Sri H.P. Pandey.

Versus

Sukhbir Singh & Others.....

..... Respondents.

Counsel for respondents : Sri A.K. Pandey.

O R D E R (ORAL)

BY HON. MR. RAFIQUDDIN, J.M.

Both these contempt petitions arise from the order dated 21.4.98 passed by the tribunal in O.A. No.1217/99 hence the same are heard together and being disposed of by a common order.

2. The petitioners in this contempt petitions have filed the O.A. No.1217/99 in which the following order was passed :-

"The respondents are, therefore, directed to verify the service record of the applicant for inclusion of his name in the Live Register for Casual Labour and, after entering his name, examine whether any persons junior to him, have been appointed, and, in that case, appoint the applicant forthwith assigning him proper seniority and in case no juniors have been appointed, he may be offered appointment in his turn. The respondents shall have four months time for carrying out the directions in this O.A."

3. The petitioners have alleged in the contempt petition that the respondents have not complied the order of this tribunal and, therefore, they are liable to be punished under the provisions of contempt of court act.

4. We have heard Sri H.P. Pandey for petitioners and Sri A.K. Pandey for respondents and perused the record.

5. Counsel for petitioners Sri H.P. Pandey has

urged that in view of the steps taken by the respondents in respect of the petitioners except Sri Natwar Lal, the contempt proceedings may be dropped. However, he urges that the respondents may be directed to consider the case of petitioner Sri Natwar Lal a fresh and after examining and verifying the service records submitted by him, necessary orders be passed in the light of directions given by this tribunal. It has been stated by the respondents that vide para 17 of the CA that Sri Natwar Lal has not submitted his credentials and other documents on the basis of which he states that his name in casual register could be recorded. Counsel for the petitioner has stated that the fresh representation will be filed by the applicant enclosing his documents in support of his claim to the respondents within 15 days.

6. We accordingly direct the respondent No.1 to consider and verify the documents submitted by Sri Natwar Lal within a period of one month after receipt of such representation. With this observation, the contempt proceedings are dropped and notices issued are discharged.

*Ravinder*

J.M.

*A.M.*

Asthana/  
31.1.02